

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH  
CAMP AT NAGPUR

Stamp No. 122/95

Maiyan Pulliyar Andy

... Applicant.

V/s.

Union of India represented  
by the General Manager,  
Ordnance Factory,  
Chanda, Th. Bhadravati,  
Dist. Chandrapur.

... Respondent.

CORAM: Hon'ble Shri Justice M.S. Deshpande, Vice Chairman

Hon'ble Shri P.P. Srivastava, Member (A)

Appearance:

None for the applicant.

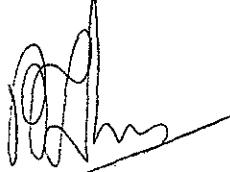
ORAL JUDGEMENT

Dated: 24.4.95

( Per Shri M.S. Deshpande, Vice Chairman )

It is apparent that the applicant has  
been suspended <sup>in view of</sup> with a criminal proceeding filed  
against under Section 457, 380 of Indian Penal Code.

The suspension is therefore in order. O.A. is  
dismissed as been without any substance and on merits.

  
(P.P. Srivastava)  
Member (A)

  
(M.S. Deshpande)  
Vice Chairman

NS

dt. 24.4.95  
Order/Judgement despatched  
to Applicant/Respondent (s)  
on 30/5/95

  
31.5.95